

ITEM NO.34

COURT NO.2

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6677/2019

THE STATE OF RAJASTHAN AND ORS. & ORS.

Appellant(s)

VERSUS

LORD NORTHBOOK AND ORS.

Respondent(s)

[FOR DIRECTIONS]

INTERLOCUTORY APPLICATION Nos. 117030 OF 2020 AND 25336 OF 2023
(Applications for Impleadment)

AND

INTERLOCUTORY APPLICATION Nos. 42568 OF 2021 AND 25353,
134658,209978 AND 259426 OF 2023

(Applications for directions)

AND

INTERLOCUTORY APPLICATION No.259487 OF 2023

(Application for exemption from filing Official Translation)

WITH

SMC(C) No. 1/2023 (XVII)

(FOR ADMISSION)

Date : 13-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Dushyant Dave, Sr. Adv.
Dr. Manish Singhvi, Sr. Adv.
Mr. Milind Kumar, AOR

For Respondent(s) Mr. C.A. Sundaram, Sr. Adv.
Mr. Amar Dave, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Ankur Saigal, Adv.
Mr. Anshuman Srivastava, Adv.
Mr. Rishabh Parikh, Adv.
Ms. Niyati Kohli, Adv.
Ms. Chitra Agarwal, Adv.
Ms. Manavi Agarwal, Adv.
Ms. Divya Singh, Adv.
Ms. Fareha Ahmed Khan, Adv.
Mr. Abhishek Gupta, Adv.
Mr. Zafar Inayat, Adv.
Ms. Rohini Musa, Adv.
Mr. E. C. Agrawala, AOR

Mr. Kumar Mihir, AOR
Mr. Manu Shekhar Sharma, Adv.
Mr. Gunjan Sharma, Adv.

Mr. Nishit Agrawal, AOR
Mr. Drvendra Raghava, Adv.
Ms. Rajeshwari Hariharan, Adv.
Ms. Kanishka Mittal, Adv.

Mr. Deepak Goel, AOR
Mr. Khushi Mohd., Adv.
Mr. Kamal Kumar Pandey, Adv.
Ms. Urvashi Sharma, Adv.
Ms. Alka Goyal, Adv.
Ms. Harshita Maheshwari, Adv.
Mr. Jitendra Bharti, Adv.
Mr. Kumar Kartikay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are informed that the State has preferred an appeal by Diary No.45720/2023 against the judgment of the Division Bench of the Delhi High Court and we are of the view that it may be appropriate that the present matter be also taken up simultaneously when the appeal is listed for hearing.

We expect the State to cure the defects if any, within a period of three weeks from today failing which it will be listed for default before the Court.

List in January, 2024.

Ms. Rashi Dogra Duty, DCP (North) Jaipur is present in Court and assures the Court that necessary action will be taken. Her personal presence is exempted.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)